

CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE BENCH
* * * * *

Commercial Complex (BDA)
Indiranagar
Bangalore - 560 038

Dated : 22 DEC 1988

REVIEW APPLICATION NO. 94
IN APPLICATION NO. 984/88(F)
W.P. NO. 88

Applicant(s)

Shri G.V. Bhat
To

Respondent(s)

v/s The Chairman, Central Board of Customs & Central
Excise, Delhi & 2 Ors

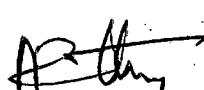
1. Shri G.V. Bhat
Upper Division Clerk
Office of the Assistant Collector
of Central Excise
Divisional Office
Mandi Mohalla
Mysore - 570 021

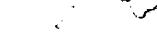
Subject : SENDING COPIES OF ORDER PASSED BY THE BENCH

Please find enclosed herewith the copy of ORDER/~~STAY/ORDER OF THE BENCH~~
passed by this Tribunal in the above said Review application(s) on 7-12-88.

Encl : As above

o/c


SECTION OFFICER
~~REGISTRATION~~
(JUDICIAL)


K. M. T. 23-12-88

**In the Central Administrative
Tribunal Bangalore Bench,
Bangalore**

G.V.Bhat

v/s The Chairman, CSEC, Delhi & 2 Ors
R.A.No.94 of 1988

Order Sheet (contd)

Date	Office Notes	Orders of Tribunal
------	--------------	--------------------

(KSP)VC/(PS)M(A)

DECEMBER 7, 1988.

Sri G.V.Bhat, applicant in the case is in person.

In this application, the applicant has sought for review of an order made by this Tribunal rejecting his Application No.984 of 1988 as beyond its jurisdiction. In making this application for review also there is a delay of 57 days. In I.A.No.I the applicant has sought for condoning the said delay. We have perused the application - I.A.No.I. We are satisfied that the facts and circumstances stated by the applicant in I.A.No.I constitute sufficient ground to condone the delay. We, therefore, condone the delay.

After condoning the delay, we have heard the applicant on merits. We find that the subject matter of the original application relates to the adverse entry made in the confidential roll of the applicant for the year 1977 and all the orders made against him had been made prior to 1-11-1982. On that view, we have



Date

Office Notes

Orders of Tribunal



TRUE COPY

R Shetty 22/12/88
SECTION OFFICER
CENTRAL ADMINISTRATIVE TRIBUNAL
ADDITIONAL BENCH
BANGALORE

have rejected the original application holding that we have no jurisdiction to "entertain" the same. We find no error in our order to justify a review.

In the light of our above discussion, we hold that this review application is liable to be rejected. We, therefore, reject this review application at the admission stage without notices to the respondents.

Sd/-

VICE-CHAIRMAN

22/12/1988

Sd/-

MEMBER (A)

CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE BENCH
* * * * *

Commercial Complex (BDA)
Indiranagar
Bangalore - 560 038

Dated : 21 DEC 1988

CONTEMPT

PETITION (CRIMINAL) APPLICATION NO.
IN REVIEW APPLICATION NO. 94/88
W.P. NO.

72

/88

Applicant(s)

Union of India (Chairman, CBEC, Delhi) v/s
To & 2 Ors

Respondent(s)

Shri G.V. Bhat

1. The Chairman
Central Board of Customs &
Central Excise
Central Revenue Building
Indraprastha Estate
Delhi
2. The Secretary
Central Board of Customs &
Central Excise
Central Revenue Building
Indraprastha Estate
Delhi
3. The Collector of Central Excise
Central Revenue Building
Queens Road
Bangalore - 560 001

4. Shri M.S. Padmarajaiah
Central Govt. Stng Counsel
High Court Building
Bangalore - 560 001
5. Shri G.V. Bhat
Upper Division Clerk
Office of the Assistant Collector
of Central Excise
Divisional Office
Mandi Mohalla
Mysore - 570 021

Subject : SENDING COPIES OF ORDER PASSED BY THE BENCH

Please find enclosed herewith the copy of ORDER/INTERIM ORDER
passed by this Tribunal in the above said application(s) on 7-12-88

AP
SECTION OFFICE
RECORDED REGISTRAR
(JUDICIAL)

Encl : As above

In the Central Administrative
Tribunal Bangalore Bench,
Bangalore

ORDER SHEET

C.P (Criminal) Application No. 72 of 1988

Applicant

Union of India

Advocate for Applicant

Shri M.S. Padmarajaiah

Contempt/Respondent

G.V. Bhat

Advocate for Respondent

Date:

Office Notes

Orders of Tribunal



(KSP)VC/(PS)M(A)

DECEMBER 7, 1988.

Complainant by Sri M.S. Padmarajaiah. Respondent/Accused is in person.

On the suo motu contempt proceedings initiated by this Tribunal, the respondent/accused very rightly realising the mistake committed by him has tendered a written apology. He has appeared in person to-day and regrets for his indiscreet action and tenders unqualified apology for writing the

Date

Office Notes

Orders of Tribunal



TRUE COPY

said letter. We have examined the written apology and the submissions made by the respondent/accused. We are satisfied that the respondent/accused had written the letter out of ignorance and not deliberately. We consider it proper to accept the unqualified apology tendered by the respondent/accused and drop these contempt of Court proceedings. We, therefore, accept the unqualified apology tendered by the respondent/accused and drop the contempt of Court proceedings.

Sd/-

VICE-CHAIRMAN

Sd/-

MEMBER (A)

[Signature] 21/12/88
SECTION OFFICER
CENTRAL ADMINISTRATIVE TRIBUNAL
ADDITIONAL BENCH
BANGALORE